

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/186 /2011 - EX[DB]

Date 01/03/2012

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S RAJ PRODUCTS,
A-5, TRANSPORT NAGAR, LUCKNOW (U.P.)
M/S RAJ PRODUCTS,

Appellant

Vs
Respondent

C.C.E. LUCKNOW

I am directed to transmit herewith a certified copy of Final order No.A/233/
passed by the Tribunal under Section 35-C(1)of Central Excises Act, 1944

2012 EX[DB] dated 28-2-12


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent
C.C.E. LUCKNOW
7-A, ASHOK MARG, LUCKNOW.

2. Adv. / Consult
MR.ANURAG MISHRA
117/10 SK APARTMENT SARVODAYA NAGAR, KANPUR

3. C.D.R
4. Bar association, CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd.,1512-B, Bhishm Pitamah marg,Opp. ICICI Bank of Defence Colony, New Delhi-3
7. Company Law Institute of India Pvt Ltd.,No.2(Old No. 36), Vaithyaram Street, T. Nagar,Chennai -17
8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A,Iscon Mall,Above Star India Bazar,Satellite Road, Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd, LAW House,1-8,Sector - 10, Faridabad 121003 (Haryana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor,Vasant Arcade,Nelson Mandela Road, Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file


Assistant Registrar
(Excise Appeal Branch)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST BLOCK NO.II, R.K. PURAM, NEW DELHI-110066.

DIVISION BENCH
Court No.3

Excise Appeal No.E/186/2011

(Arising out of OIA No,259/CE/LKO/10 dt.14.9.10 passed by the
CCE(A), Lucknow)

Date of Hearing/Decision: 24.02.2012

For approval and signature:

Hon'ble Mrs.Archana Wadhwa, Member (Judicial)

Hon'ble Mr.Mathew John, Member (Technical)

1	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3	Whether Their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

M/s.Raj Products

Appellant

Vs

CCE, Lucknow

Respondent

Present for the Appellant: None

Present for the Respondent: Shri I.Baig, AR

Coram: Hon'ble Mrs.Archana Wadhwa, Member (Judicial)

Hon'ble Mr.Mathew John, Member (Technical)

FINAL ORDER NO. A/233/2012-EX(CBR)

PER: ARCHANA WADHWA

Vide stay order No.1365/2011-Ex dt.18.11.11, the appellant
was directed to deposit an amount of Rs.8.5 lakhs within a period of
eight ^{weeks} from that date.

2. On matter being called today, for ascertaining compliance of the above stay order, neither anybody appeared nor is there any compliance report on record. Accordingly, we dismiss the appeal for non compliance with the provisions of section 35F of Central Excise Act, 1944 read with stay order referred to supra.

(Pronounced in the open court)

(ARCHANA WADHWA)
MEMBER (JUDICIAL)

(MATHEW JOHN)
MEMBER (TECHNICAL)

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